

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

101. C.P.(IB)-796(MB)/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **28.06.2024**

NAME OF THE PARTIES: Oneott Intertainment Limited

V/s.

Joister Infoserve Private Limited

Appearance

For Petitioner : Adv. Mr. Mufaddal Paperwala i/b
M/s. Crawford Bayley & Co.

For Respondent:

SECTION 9 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

Learned counsel for the Operational Creditor submits that the Corporate Debtor has already been admitted into CIRP *vide* order dated 21.05.2024.

In view of the above, the Company Petition has become **infructuous** and is **disposed of**. Liberty is granted to the Operational Creditor to put forth their claim before the IRP/RP.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)

Sd/-
LAKSHMI GURUNG
Member (Judicial)

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